

**Statement**

*Pre NELP- Gas Price*

Source	Customers	Gas Price (US \$/MMBTU)
PMT	All Except RRVUNL & Torrent	5.65
PMT	RRVUNL	4.60
PMT	Torrent	4.75
Ravva	GAIL	3.50
Ravva Satellite	GAIL	4.30
CB/OS-2(Cairns)	GPEC	4.75
	GSPC	5.50
	GTCL	4.60
Hazira (Niko) *	GACL/GSEG/GSPC Gas *	4.61
Olpad (NSA) (Niko) *	GGCL *	5.50
Dholka	Small Consumer	1.77
North Balol (HOEC)	GSPC	2.71
Palej (HOEC)	Small Consumer	3.50
Amguri Fields (Canero)	AGCL	2.15
Amguri Fields (Canero)	GAIL	1.29

**Note:**

1. 1 mscm = 39.682 mmbtu

2. 1 USD=Rs.45.

3. Panna Mukta Gas price is \$ 5.73 & Mid Tapti Gas price is \$ 5.57/ mmbtu

4. Gas price of Hazira & OLPAD (Niko) is excluding royalty.

**Difference in sale price of natural gas**

2081. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is aware that there is wide difference in the sale prices of natural gas being sold by Government and non-Government sectors;

(b) if so, the details thereof; and

(c) the reasons behind such wide difference in sale prices of natural gas by Government and non-Government sectors and the steps taken by Government to remove such difference?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) At present, there are broadly two pricing regimes for gas in the country, i.e., gas priced under Administered Price Mechanism (APM) and non-APM or free market gas. The

price of APM gas is set by the Government. As regards non-APM/free market gas, this could also be broadly divided into two categories, namely, (i) imported Liquefied Natural Gas (LNG) and (ii) gas produced from New Exploration Licensing Policy (NELP) & pre-NELP fields. While the price of LNG imported under term contracts is governed by the Sale Purchase Agreement (SPA) between the LNG seller and the buyer, the spot cargoes are purchased on mutually agreeable commercial terms. As regards NELP & pre-NELP gas, its pricing is governed in terms of the provisions of Production Sharing Contract (PSC) signed between the Government and the Contractors.

#### **Fire accidents at oil sites**

2082. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of incidents of fire hazards occurred in exploratory and production and refinery facilities including storages in petroleum sector in the last three years;
- (b) the fire safety norms and procedures mandated by law in these facilities;
- (c) how many of such facilities have not met the required fire safety norms;
- (d) whether there is any difference between the safety requirements for facilities in India and those prescribed by the United States Government; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Major fire incidents occurred during the last three years in petroleum sector are as under:

1.	Exploration & production	-	Nil
2.	Refinery facilities	-	Nil
3.	Marketing storage installations	-	One in the year 2009-10. Details are given in the Statement (see below).

(b) Fire safety norms and procedures, as mandated by law, in these facilities are as given below:

#### **Exploration & Production:**

1. Oil Mines Regulations, 1984 for on land facilities.
2. In offshore installations, the companies are following fire safety norms and procedures, as per International Standards like ISO 13702 for production installations, and Mobile Offshore Drilling Units (MODU), Code of International Maritime Organization (IMO) for offshore drilling rigs, in line with requirements as per Petroleum and Natural Gas (Safety in Offshore Operations) Rules, 2008.